



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक ४(११)]

शुक्रवार, जानेवारी १९, २०२४/पौष २९, शके १९४५

[पृष्ठ २, किंमत : रुपये २७.००

असाधारण क्रमांक १७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Second Amendment) Act, 2023 (Mah. Act No. XV of 2024), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XV OF 2024.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 19th January 2024).

An Act further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971.

WHEREAS it is expedient further to amend the Maharashtra Slum Areas Mah. (Improvement, Clearance and Redevelopment) Act, 1971, for the purposes XXVIII hereinafter appearing; it is hereby enacted in the Seventy-fourth Year of the of 1971. Republic of India, as follows :—

1. This Act may be called the Maharashtra Slum Areas (Improvement, Short title. Clearance and Redevelopment) (Second Amendment) Act, 2023.

(१)

Amendment
of section
3E of
Mah. XXVIII
of 1971.

2. In section 3E of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971, in sub-section (1), for the words “ten years”, at both the places where they occur, the words “five years” shall be substituted.

Mah.
XXVIII
of
1971.